BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 208/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2018

Name of the Company:

Ramesh T Mehta (HUF).

V/s.

Winsome Diamond & Jewellery Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. Jaimin R. Done

Petitioner & Dr

2. Priyant Dave Adv

Learned Advocate Mr. Jaimin Dave with Learned Advocate Mr. Priyank Dave present for Operational Creditor/Petitioner. None present for Respondent.

None appeared for Respondent in spite of service of notice.

Respondents not filed objections.

Heard arguments of learned Counsel for Petitioner.

Order reserved.

MANORAMA KUMARI MEMBER JUDICIAL

RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 30th day of January, 2018.